

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.306
IB-618(ND)/2023

IN THE MATTER OF:

NEEV ENERGY LLP

.... **APPLICANT/PETITIONER**

Vs.

ENERGY EFFICIENCY SERVICES LIMITED

.... **RESPONDENT**

SECTION

U/s 9 IBC code 2016

Order delivered on 08.11.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent : Mr. Samdarshi Sanjay, Advocate

ORDER

None appears for the Applicant. Ld. Counsel appearing for the Corporate Debtor seeks six weeks time to file reply affidavit. Two weeks time is granted as a last and final opportunity to the Corporate Debtor for filing reply affidavit.

List the matter on **01.12.2023**.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)